

is being collected and will be laid on the Table of the Sabha.

Animals Slaughtered

3194. SHRI ATAL BIHARI VAJ-PAYEE : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 5941 on 2 April, 1984 regarding animals slaughtered and state :

(a) the number of cows and other milch cattle slaughtered in various States of the country during each of the last three years and the current year ;

(b) the production of beef, beef-tallow and tallow of other cattle during the same period ;

(c) whether production of beef-tallow and animal rennet and their use in this country is proposed to be banned ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Nineteen States having legislations on banning or restricting slaughter of cow and its progeny do not allow slaughtering of cattle fit for breeding, milch and draught purposes. Only three states have no law to prevent cow slaughter. Five of the Union Territories have enacted laws prohibiting cow slaughter. The remaining four UTs do not have such laws owing to prevailing food habits and socio-cultural traditions of the people. The number of cattle slaughtered in the country during 1981, 1982 and 1983 was estimated to be 55,807, 93,572 and 70,501 respectively.

(b) The quantity of beef produced in the year 1981 and 1982 is to the tune of 78 and 80 thousand M.T. respectively. Information regarding beef produced during 1983 and the current year is not available. The fat (tallow) is generally sold alongwith meat in India. Therefore, the scope to withdraw separable animal fat from the meat is rather limited. As no survey has been conducted in the past, the quantity of tallow produced is not available.

(c) and (d). The scope for separation of animal tallow from meat is limited and animal rennet is not produced in the country at present.

Land Acquired by DDA for Rohini Residential Scheme

3195. SHRI ATAL BIHARI VAJPAYEE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the total land to be covered by Rohini Residential Scheme in Delhi ;

(b) whether all the land has been de facto acquired by Delhi Development Authority and if not, how much area still remains to be acquired ;

(c) whether certain land owners have obtained stay orders from courts against DDA's acquisitions and if so, for how much area ; and

(d) the steps taken or proposed to be taken to get the stay orders vacated and the present position in each case ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The total area to be covered in Rohini Residential Scheme is 2497.03 hectares (6127 acres).

(b) No. Approximately 850 Hectares (2082 acres) are yet to be acquired by Delhi Administration for DDA.

(c) and (d). Yes, the residents of village Badli have filed civil writ petitions and 57 W.P. are pending in the Hon'ble High Court as well as in the Supreme Court, India. Stay orders have been vacated in 28 writ petitions covering an area of 142 Hectares of land by the Supreme Court of India on 3.5.84. Possession of the land has since been taken over and are being developed as per approved plan. Delhi Admn./DDA is taking steps to get the stay orders vacated from different courts in respect of the remaining cases.